# THE DELHI WATER BOARD BILL, 1997 \*

to provide for the establishment of a Board to discharge the functions of water supply, sewerage and sewage disposal and drainage within the National Capital Territory of Delhi and for matters connected therewith.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 48th year of the Republic of India as follows:-CHAPTER I

Short Title and Commencement  1. (1) This Act may be called the Delhi Water Board Act, 1997.  (2) It will extend to the entire area of the National  Capital Territory of Delhi excluding area under New Delhi Municipal Council & Cantonment area.  (3) It shall come into force on such date as the Government may, by notification in the official appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.  Definitions  2. In this Act, unless the context otherwise requires;  (a) "Administrator" means the Administrator of the Government of National Capital Territory of Delhi;  (b) "Board" means the Delhi Water Board established under sub-section (1) of section 3 and includes any member, officer or employee of the Board to whom the Board may delegate its powers under section 22;  * i) Introduced on 30-12-1997  ii) Passed on 01-01-1998  iii) Assented to on 30-03-1998  iv) Published in the Gazette on 02-04-1998  (c) "Cantonment area" means the area within the limits  of Delhi Cantonment as defined by the notifications of Cantonment Act, 1924;  (d) "Central Ground Water Authority" means the  Central Ground Water Authority constituted under (Protection) Act, 1986 (29 of 1986);
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(Protection) Act, 1986 (29 of 1986);
(e) "charges" includes any rates tarif, duty, cess,
deposits, rentals, surcharge, development charges or any other charges levied by the Board
or payable to ;
(f) "Delhi" means the National Capital Territory of
Delhi;
(g) "Delhi Cantonment Board" means the body
corporate having perpetual succession & common seal as incorporated under Sections 10 & 11 of the Cantonment Act, 1924 (Central Act 2 of 1924);
under Sections 10 & 11 of the Cantonment Act, 1924 (Central Act 2 of 1924);  (h) "Delhi Development Authority" means the Delhi
Development Authority established under section 3 of the Delhi
Development Authority Act, 1957 (central Act 61 of 1957) and includes any
successor body thereto;

"Delhi Electric Supply Undertaking" means the

"departmental charges" means the charges fixed by

provisions of the Delhi

overhead costs in respect of

1957 and includes any successor body thereto;

any work;

Municipal Corporation Act,

undertaking of that name established under the

the Board for defraying its establishment and

"development" means the carrying out of building, (k) engineering, mining or other operations in, on, over or under land or the making of any material change in any building or land and includes redevelopment; "development charges" means charges to defray the cost incurred by the Board in initially providing any service to any premises or group of premises or for augmenting such service and includes departmental charges; "drain" includes a sewer, a house drain, or a drain of (m) any other description, a tunnel, a culvert, a ditch, a channel or any other device for carrying off sewage, offensive matter, polluted water, waste water, but not designed to carry rain water or sub-soil water; (n) "fittings" includes any pipe, taps, cocks, valves, ferrules, maters, cisterns, baths and other similar apparatus used in connection with the supply and use of water or for the carrying of, collection, treatment or disposal of sewage; "Government" means the Government of the (0)National Capital Territory of Delhi; "industrial effluent" means effluent which is not sewage and includes environmental pollutants in the form of solid, liquid or gaseous substances present in such concentration as may be injurious to the environment, to human beings, or other living creatures, including plants or micro-organisms or to property; "Legislative Assembly" means the Legislative (q) Assembly of the National Capital Territory of Delhi; "licensed plumber" means a plumber who has been (r) temporarily permitted to operate as licensed plumber in any area of the Board or by any erstwhile body substituted by the Board and will include a licensed plumber who will be licensed by the Board in accordance with the regulations made in this regard; "local authority" includes the Municipal Corporation of Delhi, New Delhi Municipal Council, the Delhi Development Authority, the Delhi Cantonment Board, or any successor body to any of them, and any other statutory authority performing municipal functions; "main" means a pipe laid by the Board for the purpose of giving a general supply of water as distinct from a supply to individual consumers and includes any apparatus used in connection with such a pipe upto the ferrule; "Military Engineering Services' means an organisation dedicated to provide infrastructural support to the Defence Services and other under the Ministry of Defence; "Municipal Corporation" means the Municipal Corporation of Delhi established under section 3 of the Delhi Municipal Corporation Act, 1957 (central Act 66 of 1957) and includes any successor body or bodies thereto; "Municipal drain" means any drain under the (w) control or formerly under the control of the local authority; "New Delhi Municipal Council" means the New Delhi Municipal Council established under the New Delhi Municipal Act, 1994 (Central Act 44 of 1994) and includes any successor body or bodies thereto; "Occupier" in relation to any premises includes -(y) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the premises in respect of which such rent is paid or is payable; an owner in occupation of, or otherwise using (ii) such land or building; a rent free tenant of such land or building; (iii) a licensee in occupation; and (iv)

any person who is liable to pay to the owner (v) damages for the use and occupation of such land or building; "Owner" means a person who for the time being is (z) receiving, or is entitled to receive, the rent of any land or building whether on his own account or on account of himself and other or as an agent, trustee, guardian or receiver for any other person or who should so receive the rent or be entitled to receive it if the land or building or part thereof were let to a tenant and also includesthe Custodian of evacuee Property in respect (i) of evacuee property vested in him under the Administration of 1950 (Central Act 31 of 1950). evacuee Property Act, the Director of Estates in the Central (ii) Government, the Secretary of the Delhi Development Authority, constituted under the Delhi Development Act, 1957 (Central Act 61 of 1957), the General Manager of a railway and the Head of a Government department, in regard their respective control; to properties under (aa) "premises" means any land or building or part of a building and includes the garden, grounds and out-houses, If any, appertaining to a building or part of a building; and any fittings affixed to a building or part of (ii) building; (ab) "prescribed" means prescribed by rules framed by the Government under section 108; "railway administration", in relation to -(ac) (i) A Government Railway, means the General Manager of a Zonal Railway; and A non-Government Railway, means the person who is the owner or lessee of the railway or the person working for the Railway under an agreement; "regulation" means regulation made by the Board (ad) under section 109: "reside" -(ae) a person shall be deemed to "reside" in any (i) which he sometimes, dwelling house which or some portion of whether uninterruptedly or not, uses as a sleeping apartment; and a person shall not be deemed to cease to "reside" in such dwelling house merely because he is absent from it or has elsewhere another dwelling house in which he resides, if there is the liberty of returning to it any time and no abdonment of the intention of returning to it; "rule" means a rule made by the Government under (af) this Act by notification in the official Gazette; "sewage" means night-soil and other contents of water closets, latrines, privies, cess pools or drains, and waste water or other normal effluent from shafts, kitchens, bathrooms, stables, cattle sheds and other like places but excludes cowdung; "sewer" means any device for carrying of sewage; (ah) "sewerage" means a system of sewers for collection, (ai) treatment or disposal of sewage and includes sewerage work; "sewerage work" means any sewer channer, duct, collection, treatment and disposal unit, pumping station, engine, mobile machinery and any adjacent land not being private collecting unit and other

property and any land, building or other thing for the collection or treatment or disposal of sewage; "street" means any way, road, lane, square, court, alley, passage, whether a thoroughfare or not and whether built upon or not, over which the public have a right of way and also the roadway or footway over any bridge or causeway; "telegraph authority" means the authority as defined (al) under section 3 (6) of the Indian Telegraph Act, 1885 (13 of 1885). "telegraph line" means a wire or wires for the (am) purpose of a telegraph as defined in the Indian Telegraph Act, 1885 (13 of 1885). "trunk main' means a main constructed for the (an) purpose of conveying water from a source of supply to a reservoir or from a reservoir to reservoir, or for the purpose of conveying water, in another bulk from one part of the limits of supply to another part of those limits, or for the purpose of giving or taking a supply of water in bulk; (ao) "water works" means any source of water supply like a stream, lake, spring, river, or canal, well, reservoir, cistern and tank, dug well, bore well, dug cum bore well, tubewell, ranny well, filter points and infiltration galleries, any channer, duct, whether covered or open, desalination plants, treatment units, sluice or supply main, culvert, bridge, engine, water tank, hydrant, stand pipe or post, conduit and machinery and any adjacent land not being private property and any land, building or other thing for supplying water or for protecting a source of supply and pipe or for treatment of water. water CHAPTER II CONSTITUTION OF DELHI WATER BOARD Constituiton of The Government shall, as soon as may be after the 3. (1) the Board issue of the notification under sub-section (3) of section 1, constitute the Delhi Water Board by notification in the official gazette. The Board shall consist of: (2) A Chairperson who shall be the Minister Incharge of the Subject matter of the Government and a Vice Chairperson to be nominated by Speaker from amongst members as per Clause 2 (iii). A Chief Executive Officer to be nominated by (ii) the Government who shall be an officer drawing pay in the scale not less than that of a Joint Secretary to the Government of India. Three members of the Legislative Assembly (iii) of the National Capital Territory of Delhi to be nominated by the Speaker. (iv) Two members of the Municipal Corporation of Delhi to be nominated by the Mayor. The Commissioner of the Municipal Corporation of Delhi, ex-officio. The Chairperson of the New Delhi Municipal (vi) Council, ex-officio. (vii) A member (Water Supply) to be nominated rawing pay not less than that of a Joint Secretary to Government of specialised knowledge and experience in the India, having matters relating to water supply. A Member (Drainage) to be nominated by Government who shall be an engineer, drawing pay in the scale not less than that of a Joint Secretary to the Government of India, having specialised knowledge and experience in the matters relating to drainage. A Member (Finance) to be nominated by than that of a Joint Government drawing pay in the scale not less

Secretary to the		1		ent of India,	having specialised
accountir	ng and financial i		and practical experience	OI	
accountin	0		stration) to be nominated		
by Government	* *	•	oration) to be nonmated	less than	that of a Joint
Secretary to the	01 5		Government of India,	having sp	
J		knowledge and	practical experience of	0 1	
personnel and ac	lministrative mat	ters.	-		
	(xi)	5	of the Department of the		
Government dea	_			offici	0.
	(xii)	-	f the Ministry of Urban		
	Employment, C	Government of India			ho shall not be below
the rank of Joint		nominated by t	Secretary to the (	Jovernment of 1	ndia, to be
	(xiii)		he Central Government. e of the Delhi Cantonment	<b>.</b>	
Board n	` /	ted representative	e of the Delin Cantoninen	L	of the Delhi
Cantonment Board, to b		icu representative	nominated by	y its President.	of the Delin
Cantonnient Board, to b	(xiv)	A representative o	f the Central Ground	, its i resident.	
Water Au	` /	l not be below the	Tune General Ground		rank of a Chief
Engineer, to be nominat	<u> </u>		the Central Gove	rnment.	
	(3) Men	nbers nominated und	der clause (ii), (vii), (viii),	(ix)	
and (x) shall be entitled	to receive from t	the funds of		the Board such	salaries and
allowances, and shall be			governed by such condi	tions of service,	as may be
	prescribed				
1 . 1		_	officio members and	1	0) 1 1 6.1
members nominated und	der clauses (111), (			,	2), the members of the
Board shall hold	(5) The		ne pleasure of the Governr		
(iii), (iv), and (xiii) of su	` '		ard nominated under claus		continuous period for
more than two	10-3001011 (2) 311		ears and shall cease to hole		
	ease to be memb	ers of the Legislativ		d Office whenev	the National
Capital Territory of Dell		ero or the <u>e9</u> -0-10-1		e Municipal Co	poration of Delhi or
of the Delhi		Cantonment Bo	ard, as the case may be.	1	1
	(6) No d	ecision taken by the			
authority of the l	Board shall be ca	lled into question		on t	the ground only of the
existence of any vacanc			among the members	of the Board or	of any defect or
		n the constitution of			
Temporary absence	4. (1)		he Chairperson, the Vice-		
of Members	<u> </u>	on and in the absence	<u>*</u>		Vice-
Chairperson, the Chair I	Executive Office			npetent to carry	out the duties and
functions of	(2) If +l-	the Chairperso			
reason of illness	• •	dered temporarily	Officer of the Board is by	in	capable of carrying
out his duties, or is gran		dered temporarity	leave of absence by		
out instantes, of is grain		nttend to his duties, i	·	y the Governme	except
the cessation of his men		itteria to mo addes, i		Government ma	y appoint another
person to act for	Γ,	h	im as the Chief Executive		
•	duties and	functions by or und		J	
person shall vacate offic	ce on the date wh	en the Chief	E	<b>Executive Office</b>	r resumes his duties.
Non participation of	5. (1)	If the Board has ent	ered into or is considering	<u> </u>	
member if he holds		to any contract or a			
interest in any firm, et			a member holds any share		or
interest, he shall disclos	e the fact and na	ture of			d he shall not be
entitled to	1_		participate in any decision	n of the Board re	lating to
		act or agreement.	d to in out coation (1) st-1	n	
forthwith be reco			d to in sub-section (1) shal		nunicated to the
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Government, and the			y thereupon give such direction as
it		may deem proper.	
Incorporation of	6. (1)		
the Board		perpetual succession and a common seal and the	
	to hold	property, both movable a	and immovable, and may sue and
be sued.			
	(2)	All orders and decisions of the Board shall be	
		as may be provided in the regu	ılations.
Appointment of	7.	The Board may appoint a Secretary and all such	
Staff	_	officers as may be required to enable the Board to	
carry out its functions	s under 1		
		Provided that the Government may prescribe that	_
appointment to certain	-		approval.
Water consulative	8.	(1) The Government may constitute a Water	
Council	4-5	Consulative Council.	_
	(2)	The functions of the Water Consulative Council shall	be
-			
		(i) to advice the Board on policy matters and	
formulation of	f annual	and five year plans;	
		(ii) to give expert advice on administrative,	
financial and	technica		
		(iii) to advice the Board on matters pertaining to	
	erests of	consumers and issues	affecting the
environment;			
		(iv) to advice the Board on any other matter	
regarding whi		oard seeks its advice.	
	(3)	The Chairperson of the Board shall be the	
Chairperson of the W	ater Cor		its members shall be as follows:
		(i) All members of the Board, ex-officio;	
		(ii) Two members of the Legislative Assembly of	
	Capital 'I	erritory of Delhi to be	nominated by the
Mayor;			
•		(iii) One expert in environmental and ecological	
matters to be	nominat	ed by the Government;	
1	• .	(iv) One expert in environmental and ecological	
matters to be	nominat	ed by the Government;	
11	.1 .0	(v) Two experts in water management to be	
nominated by	the Gov		
. 1		(vi) Two persons representing consumer interests	
to be nominat	ed by th	e Government;	
1 1	1 1 6	(vii) One Member representing the employees to	
be nominated	by the (		
C 11 4	C 41	(viii) One Member from the New Delhi Municipal	
Council out of	f the noi	-official members.	
		CHAPTER III	
F	0 (1)	POWER AND FUNCTIONS OF THE BOARD	
Functions of	9. (1)	1 0 1	
the Board	( )	Act, the Board may perform the following functions:	
	(a)	Treat, supply and distribute water for household	lh: - hove there are houses
cunsumption or other			elhi where there are houses,
whether through pipe	S	or by other means:	
magning the D 4	do s==-t1	Provided that this clause shall not be construed to	oninion of the Decad
<u>=</u>	-	ing which is not in the	opinion of the Board
practicable at a reason	nable co	= = = = = = = = = = = = = = = = = = = =	• • •
:	to =	have been constructed in contravention of any	
=	luate arr	angement for internal water	supply, including internal
storage, as may be		required by the Board, does i	not exist;

Plan for, regulate and manage the exploitation of (b) ground water in Delhi in consultation with Central Ground Water Authority and also regard to the New Delhi Municipal Council, the give advice in this Delhi Cantonment Board or any other local authority: Provided that the Board shall not licence and levy user charges for exploitation of ground water in any area for the time being falling within of the New Delhi Municipal Council, the Delhi the jurisdiction Cantonment Board or any other local authority, except with the prior approval of the Central Government; Promote measures for conservation, recycling and (c) reuse of water; (d) If so directed by the Government or the Central Government, take over and carry out any functions relating to the management and regulation of sewerage and ground water or the drains of any area, hitherto being carried out by the Government, the Delhi Development Authority or any other agency: Provided that the Board shall, as far as may be, take over the management of all drains fed wholly or in part by drains under the management of the Board; Collect, treat and dispose of sewage from any part of (e) Delhi and carry out works connected with sewerage, sewage treatment and sewage disposal, including the planning, design, construction, operation and maintenance of works relating thereto; Provided that, unless otherwise directed by the Central Government, the Board shall collect sewage only in bulk from the areas falling within the jurisdiction of New Delhi Municipal Council and the Delhi Cantonment Board, Military Engineering Service; (f) Take up or promote any other measures necessary for or ancillary to the functions of the Board laid down under this Act, including negotiatiions with other Boards or similiar authorities, or the Central or any State Government, and entering into agreements with them, or the formulation and implementation of schemes, or research and development works; Make provision for unfiltered water supply. (g) The Board may, with the prior approval of the (2)Government, entrust any of the tasks and functions referred to in this section to a local body, limited company, registered society, research institute or Government Undertaking, including provision for private investment in any works thereof including ownership of the facility, on such terms and conditions as may be approved by the Board. Water supplied 10. (1) No person shall, without written permission of the for domestic purpose Board, use or allow use of water supplied for not to be used for non domestic purpose for any purposes, other than domestic purposes domestic purposes, except to extinguish a fire. No person shall, willfully pollute water in or obtained (2) from any well, tank, water works or other source of supply being water domestic purpose or for the preparation of food or which is or is likely to be used for drink for human consumption, so as to be prejudicial to health. Supply of water for 11. The supply of water for domestic purpose shall not **domestic purposes not** be deemed to include supply thereof to include any supplies for specified purposes for animals or for washing vehicles, where such (a) animals or vehicles are kept for sale or hire; (b) for any trade, manufacture or business;

	(c)	for fountains, swimn	ning, baths or any ornamental	or	
mechanical purposes;	(d)	for gardens or for pu	rposes of irrigation or for		
watering streets;					
Dec seu te essendes	(e)	for any construction	5		
Power to supply water for non-domes	12.	5	discretion and subject to	noses porcon	) OH
organisation including		icient avanabinty of wa	iter, supply water to any <b>purp</b>	oses person ablishments for non-domestic	OI
purpose or other	illuusulal	n	ublic purposes, on such terms		
	including p	ayment of such charges,		specific	ed by
regulations:	Prov	vided that the Board sha	ll allow all persons to		
take water for extingu			if allow all persons to	on which a hydrant is fixed,	
without any payment.		only monetany pape		011 (1212011 ti 11) ti titti 10 11110ti,	
Power to require	13. (1)	It shall not be law	ful to construct or occupy any	7	
			ate arrangements for water		
and power not to allo	W SI	apply in accordance wit	h such regulations as may <b>occ</b>	<b>cupation of a new</b> be m	nade
in this behalf.					
premises without	(D)	T( 1		1 •	
arrangement for wat	, ,		Soard that any premises in Del	.hı	
supply		without supply of water		omployed in such promises is	
available for the perso inadequate or	iis usuaiiy c	ccupying of	objectionable for reasons	employed in such premises, is	
madequate of		the Board may by n	otice in writing require the	of ficarui and samtation,	
owner of the p	remises or t	he person primarily liab		for the payment of property t	taxes
in respect of them:		F F		The first property of property of	
1	(a)	to take a connecti	ion adequate for the persons		
occupying or employe	d in the pre	mises, or to	ta	ake such additional or enlarged	
connection			or connections from the w	ater works;	
	(b)		pipes and water fittings,		_
install and wor	k a pump ai	ıd do all such		works and take all	such
measures as may, in		-l	*	e Board, be necessary for the	
	(3)	above purposes.	ne notice issued under sub-		
section (2) specify -	(3)	The Doald may in th	le notice issued under sub-		
section (2) specify	(a)	the size, material	and quality of the pipes and		
water fittings t			and quanty of the pipes and		
O .	(b)		e pipes and water fittings to		
be provided an	d the means	of access for the		inspection thereof;	
	(c)	7 2 2	that should be installed and		
the hours durin	•			working;	
• ••	(d)		which any or all the works		
specifie		rice should be carried ou			
doom n	(e) ecessary.	any ouler require	ment which the Board may		
Power to lay mains,	14. (	(1) The Board ma	ay lay water mains, sewers, or	service	
sewers, pipes or drain			be in any street or, with the	Service	
consent of the owner a			,	forming part of the street, in	ı, ove
or on any such	-		and may from time to time in	spect, repair, alter	
	or renew su	ıch main, pipe, sewer or	drain wherever		
situated;			_		
6.1.		vided that where a conse	ent required for the	C	
purpose of this sub-sec	ction is with			may, after giving the owner or	r
occupier a written	correr on J.		notice of its intention to do so,		
consent.	sewer or dr	ain in, over or on that la	na even without	such	1
COHSCHI.	(2)	Where the Roard in	exercise of its powers under the	his	
section, lays or inspec	, ,		energies of its powers under th	water main, service pipe, so	ewer
, J - F	, 1 -, -			, r r s, .	

compensation to every person interested in such land or drain, it shall pay for any damage or injury done to such land by reasons thereof. The compensation payable under sub-section (2) (3) shall be such as may be fixed by the Board in accordance with such prescribed and after considering any claims made procedure as may be by any person interested in such land. 15. (1) Power to require The Board may require any person, who desires the supply of water for domestic or any other purpose, to water supply to be taken and to require maintenance comply with such requirements as may be specified of service pipe in requirements made in this behalf including the provisions of any supply pipes or any tanks, pumps or other pipes or fittings, as may be required by the Board, or deposit of the cost of so doing, and the payment of any amount required by way of development charges. After obtaining the sanction of water connection from the Board the delivery pipe shall be got laid by consumer through a licenced plumber at his own cost from the main to consumer's premises including ferrule. (3) It shall be the duty of the consumer to maintain, repair and replace, if required, such delivery pipe at his own cost. All service pipes laid for a period of 15 years or more shall be got inspected by the consumer, at his own cost, through a licenced plumber. If the service pipes are found rusted/leaking, and this is likely to result incontamination of water, the work of repair/replacement shall be got executed by the consumer, at his own cost, through a licenced plumber. It shall be the responsibility of the Developing (5) Agency carrying out, any construction, including multi-storeyed construction or additions to existing construction, to ensure provision of water supply through storage tanks, either underground or overhead, and booster pumping stations. The construction shall be the responsibility of the Developing Agency and the maintenance and operation of such premises. The Board shall be responsible for giving water in the mains feeding the service pipe. The construction arrangements shall be done with the prior permission of the Board and on such terms & conditions as shall be determined by the Board. **Provision of fire** 16. The Board shall, on payment by the agency hydrants responsible for fire services, fix hydrants on water mains (other than trunk mains) at such places as may be convenient for supply of water for extinguishing any fire which may break out and shall keep these in order: Provided that the Board shall allow water to be taken for extinguishing fire from any pipe on which a hydrants is fixed, by the agency responsible for fire services, without any payment. **Powers of Boards to** The Board may provide water meters to measure the **provide meters** 17. (1) consumption of water by any person using water supply by the Board and, until the contrary is proved, it shall be presumed that the quantity of water shown by the meter has been consumed: Provided that the Board may in its discretion permit a consumer to use his own water meter. (2) The use, installation fees and rent to be paid for such use, maintenance and testing of meters shall be in accordance with regulations framed under this Act. Power to cut off 18. The Board may, subject to regulations made in this behalf, cut off or turn off water supply to any or turn off

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premises or part thereof and the expense of cutting
water supply
                                                                                                                        or
turning off the water supply shall be paid by the
                                                                                          occupier of the premises.
Prohibition of waste 19. (1)
                                     No person shall willfully or negligently cause or suffer
or misuse of water or
                              any water fittings to be so constructed or so adopted, installation of
                                                                                                                  or to
remain out of order in such a manner, that the
Booster pumps
                        water suppled to him by the Board is, or is likely to
                                                                                                                    he
wasted, misused or undly consumed or
                                                                                       contamined, or that foul air or any
impure matter is
                                                              or is likely to be returned to any pipe belonging to, or
                      connecting with a pipe belonging to the Board.
                                    The Board may without prejudice to its right to
proceed against such person under any other
                                                                                        provision of law, require any person
infiringing the
                                                       provisions of sub-section (1), to carry out any
                      necessary repairs or alternations and, if he fails to do
                                                                                                           so within forty
eight hours, may carry out the work
                                                                                and recover the cost incurred in so doing
from such
                                                  person.
                                   No person shall install a booster pump or any other
       appliance without the permission of the Board on
                                                                                                 any water main or service
                                                                supplied by the Board otherwise than in accordance
pipe or shall pump water
                                     with such conditions as may be specified by
       regulations made in this behalf.
Power to enter 20. (1)
                                Any officer, authorised in writing by the Board may, premises to detect waste
between sunrise and sunset, enter any premises using
or misuse of water and to
                                  water supplied by the Board in order to check if
restrict use of water from
                                  there is any misuse of water and no person shall
polluted source of supply refuse entry to such officer or obstruction.
                           (2)If the Board is of the opinion that the water of any
                                                                                                                        well.
tank,, or other source of supply, being water
                                                                                    which is likely to be used for domestic
purpose or for
                                            the preparation of food for human consumption, is
                              or is likely to be so polluted as to be prejudicial to
health, the Board may, after giving the owner or
                                                                                            occupier of the premises a
reasonable opportunity of
                                                         being heard, by order, direct that the source of
                              supply be permanently or temporarily cut off or may
                                                                                                                  impose
restrictions upon the use of such water.
                                   No person shall construct any latrine or cesspool
                         (3)
       within ten meters of any well, tank, water pipe or in
                                                                                                         any position where
such well, tank or pipe is likely to
                                                                     be injured or the water therein polluted.
                                    No person shall sink any well, tubewell or hand
pump except in accordance with such conditions as
                                                                                            may be laid down by regulations
in this behalf
                                                        having regard especially to the proximy of any sewer
                      or storm water drain or of any polluted water and
                                                                                                                 the Board
may further require, in accordance with
                                                                                 the regulations made in this behalf, that its
                                             permission should be obtained.
                                        Unless otherwise permitted by Board, every premises
Power to require
                         21. (1)
every premises to
                             supplied with water shall have a separate water have separate water connection
connection.
and service pipe
                          (2)
                                    If, in respect of any premises already supplied with
       water but not having a separate service pipe, the
                                                                                                  Board gives notice to the
owner of the premises
                                                              requiring him to provide such a pipe, the owner
                                             shall, within three months, lay the said pipe so, give
       the connection to the said pipe from its own supply
                                                                                                 line.
                                    If an owner on whom a notice has been served under
                          (3)
sub-section (2) fails to comply therewith the Board
                                                                                          may itself execute the said work
and recover the cost
                                                     incurred.
Power of the Board to 22.
                                 The Board may be order direct that any power
                                   conferred or duty imposed on it under this Act shall an officer of the Board
delegate its power to
                                                                                                                         in
such circumstances and under such conditions, if
                                                                                         any, as may be specified in the
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order, be exercised and performed also by any officer of the Board, as specified in the order. Power to restrict or 23. When Delhi or any part thereof is visited or threatened by an out-break of disease and the Board prohibited use of water considers it necessary to do so, the Board may -(a) by public notice, restrict in any manner or prohibit for any period, as may be specified in the notice. the sale of water for human consumption as specified in the notice; (b) without notice and at any time inspect and disinfect any well, tank, public hydrant or other place from which water is or is likely to be taken for the purpose of drinking. Power to control 24. If the Board is of the opinion that water in any well, use of water from wells, tank or other place, is likely if used for drinking to tanks, public hydrants etc. endanger or cause spread of any diseases, the Board may (a) require the owner or person having control of such well, tank, hydrant or place to take such steps as the Board may prevent the public from having access to or consider necessary to use of such water; (b) take such other steps as the Board may consider expedient to prevent the out-break of such diseases. Power of owner of 25. (1) If it appears to the Board that the most convenient premises **to place pipes** means of supply water to and draining of any premises is by means of a pipe or drain over, under, belonging to other persons and drains through land along or across the immovable property of another person, the Board may, by order in writing, authorise the owner of such premises to place or carry such pipe or drain over, under, along or across such property: Provided that before making any such order, the Board shall, in accordance with such regulations as may be made in this behalf, give to the owner of the property affected a reasonable opportunity to show cause why the order should not be made: Provided further that the owner of the premises shall not acquire any right other than a right of use in the property where any such pipe or drain is placed. (2) After an order under sub-section (1) has been made, the owner of the premises may, after giving reasonable notice of his intention to do so, enter upon the property referred to in such order to carry out the work of placing the pipe or drain or for the purpose of repairing it. (3) The owner of the premises shall cause as litle damage as possible to the said property, fill in, reinstate and make good at his own cost any ground broken up or removed by him and shall complete the work with the least possible delay and shall pay compensation to the owner of the property or other persons affected. Of on the application of the owner of the property, it (4) is necessary in the opinion of the Board to do so, in order to allow for the construction or safe enjoyment of any building, the Board may by notice in writing require the owner of the premises to relocate or divert any pipe or drain laid under the provision of this section at the cost of the owner of such property, which shall be fixed by the Board. (5)In case of dispute between the owner of the premises and the owner of the property, respectively referred to in this section, or between the owner of the premises and any other person, either may refer the matter to the Board whose decision, after giving due opportunity to the parties, shall be final. 26. Power to execute When, under the provisions of this Act, any person is

works	required or is liable to execute a	any work the Board	
may cause suc	th work to be executed after giving such	person an opportu	ınity of
executing it, within su	ıch	period as the Board may fix for the purpose, an	d the
	Board shall recover the cos		
execution of such wor	rk, from the said person, in	accordance with such regul	ations as
may be made in	this rega	<u> </u>	
			whether
	r not, the Board may in	accordance with regulations made	
behalf,		premises or affix to the outside of any	
	uch shaft or pipe as may appear	necessary.	
Power to examine		ary to do so, private drains	
private drains and	and cess pools having regard to	V 1	
cess pools	sanitation, the Board may exami		
_	ain or cesspool, by means of such tests	as the Board may de	em fit or
take such measures in	<u> </u>	ct of such drain or cess pool as the Board may	ciii iit, Oi
take such measures in	deem necessary:	ct of such drain of cess poor as the board may	
	Provided that the Board shall, as	s coon as possible	
thoroaftor roinctate an	ny ground or make good any		
merearier, remstate an		damage done.	
		OF SEWAGE	
	29. (1) The Board may cause an		_
for the emptying of	<u> </u>	osed of at such place or <b>drains and disposal of</b>	places
as it considers suitable	•		
sewage	provisions of the Enviro	nment (Protection) Act,	
1986:			
	Provided that no sewage shall b	-	water
course until it has bee		effect prejudicilally the puri	ty and
quality of the		nto which it is discharged.	
	· · ·	ng contained in sub-section	
3 7	may permit disposal of sewerage for	the time be	_
such place or places a	nd in such	manner as existed at the time of comme	ncement of
	act.		
	(3) No place which has not b	· · · · · · · · · · · · · · · · · · ·	
	sub-section (1) before the	commencement of this	Act shall
be used therefor		ut the approval of the Board.	
Rights of user of	30. (1) The Board may place an	<u> </u>	
property for aquadu			
mains, drains etc.	along or across any immovable	property without	
acquiring the same, ar	nd may at any time for the	purpose of examining, repa	iring,
altering or	r	removing any such facility, enter on any property	
	over, under, along or acr	oss which such facility has	
been pl			
	Provided that the Board shall no	1 0	
	user in the property where	such convenierces h	ave been
placed.			
	(2) The powers conferred by sub		isable in
respect	t of any property vested in the	Union or under the control or m	anagement
of the	Central Go	overnment or Railway administration or	
	vested in any local authority except wit	h the specific permission of the	ie said
body ir	n accordance with any	by-laws made in this behalf:	
	Provided that the Board may wi	thout such	
permission repair, ren	ew or amend any existing	works if it is urgently	required
to maintain		uninterrupted supply of water, drainage or disposa	l
	of sewage or if delay wo	ould be dangerous to health,	
human life or <sub>l</sub>	property.		
•	<u> </u>	conferred by this section, the	
Board shall ca	use as little damage and inconvenience	as possible and shall	
compensate for any da		inconvenience so caused, as determined by th	ie
_	Board.	, , , , , , , , , , , , , , , , , , ,	

Drainage and Sewerage **Public drains** 31. (1) All drains which are municipal drains under the control of the Delhi Water Supply & Sewage to vest in the Board Disposal Undertaking constituted under the Delhi Municipal Corporation Act, 1957 existing at the commencement of this Act, together with all ventilations, shafts, pipes and all appliances and fittings pertaining to such drains, and the sub soil apartment thereto, shall vest in the Board. The Board may construct as many new drains as it (2) may, from time to time, consider necessary, and all such drains shall vest in the Board. Permission to 32. Subject to such conditions as may be laid down by connect private drain regulations made in this behalf, and to payment of with public drain any consequential expenditure incurred by the Board, as assessed by the Board, the Board may allow the connection of any private drain to public drain under its control; any Provided that nothing in this sub-section shall entitle any person to discharge any industrial effluent into any public drain except in accordance with regulations made in this behalf, which may include provision for treatment of such effluent before its discharge into such drain; or (b) to discharge into such drain any substance the discharge of which is prohibited under any law; or to discharge foul water into a drain provided (c) for surface water or surface water into a sewer, unless expressly permitted by the Board as a purely temporary measure. Where any premises are, in the opinion of the Board, **undrained premises Drainage of** 33. (1) without sufficient means of drainage, the Board may, by written notice, require the owner of such premises-(a) to provide and set up all such appliances and fittings as may appear to the Board to be necessary for the purposes of gathering and receiving polluting and other obnoxious matter and conveying it from the premises; to provide and set up all such appliances and (b) fittings as may appear to the Board to be necessary to prevent waste water from being discharged into the street. Where a public drain or any place approved by the Board for the discharge of filth and other polluted and obnoxious matter is situated at a distance not exceeding 30 mts. from any part of the premises, the Board may, by written notice, require the owner of the said premises to make a drain emptying into such public (a) drain or place; (b) to remove, cover, augment, replace or remodel any existing drain emptying into such public drain or place, or thing used or intended to be used for or other appliance drainage in relation to such existing drain, if such existing drain or appliance or thing is inadequate, insufficient, faulty or injurious to health. (3) Where any premises not provided for in sub-section (2) are, in the opinion of the Board, without sufficient means of drainage, the require the owner of the premises -Board may, by written notice, to construct a drain upto the point to be (a) prescribed in such notice, which is not more than 30 mtrs. form

or

any part of the premises;

(b) to construct a closed cesspool or soakage pit	
and drain or drains emptying into such	cesspool or soakage pit.
(4) The provisions of this section shall not apply to areas	
	nicipal Council or the Delhi
Cantonment Board, Military Engineering Services.	<u>-</u>
<b>New Premises</b> 34. (1) It shall not be lawful to construct or occupy	
<b>not to be erected</b> / premises without adequate provision for drainage in <b>occ</b>	<del>-</del>
<b>5</b>	oehalf.
(2) The Board may, if it appears expedient to do so,	
provide for any group or block of premises, to be	drained I combination
rather than separately.	
<b>Work to be done by</b> 35. (1) No person other than a licensed plumber shall	
<b>licensed Plumber</b> execute any work connected with water supply and	
sanitation described in this Act and no person shall	permit any such work to be
executed except by a licensed plumber:	permit any such work to se
Provided that if, in the opinion of the Board, the	
· · · · · · · · · · · · · · · · · · ·	for the consention of such a con-
work is of a trivial nature, it may grant permission	for the execution of such work
by a person other than a licensed plumber.	
(2) The Board may make regulations for the guidance of	
licensed plumbers and a copy of all such regulations	shall be attached to every
licence granted to a plumber.	-
(3) The Board shall make regulations for -	
(a) the exercise of adequate control on all	
licensed plumbers;	
(b) the inspection of all works carried out by	
licensed plumbers; and	
(c) the hearing and disposal of complaints made	
by the owners or occupiers of premises with	regard to the quality of work
done, material used, delay in execution	on of work, or the
charges made, by a licensed plumber.	
(4) If any licensed plumber contracenes any of the	
provisions of this section or of any regulations or	executes carelessly or
1 0	appliances or fittings, the Board
	appliances of fittings, the Board
may suspend or cancel his licence, whether he is	
prosecuted or not.	
(5) Every person who employs a licensed plumber to	
execute any work, shall when so required, furnish to	the Board the name of such
plumber.	
(6) When any work is executed except in accordance	
with the provisions of sub-section (1), such work	shall be liable to be
• • • • • • • • • • • • • • • • • • • •	thout prejudice to the right of the
	mout prejudice to the right of the
1	
instance such work has been executed.	
CHAPTER - IV	
Special provisions relating to New Delhi Municipal Council and Delhi C	Cantonment Board Military
	sanconnicia Boara, ivilialis
Engineering Services	
Bulk water supply 36. The Board shall be bound to supply to the New Delhi to No.	ew Delhi Municipal
Municipal Council and Delhi Cantonment Board,	
Council and Delhi Military Engineering Services, at the place or places Cantoni	ment Board, at which
immediately before the commencement of Military Engineering this Act, the	Delhi Water Supply & Sewage
Disposal Services Undertaking constituted under the Delhi Municip	11 0
Corporation Act, 1957, used to supply to that	Council or that
	places as may be agreed upon, water
	naces as may be agreed upon, water
in bulk up to the quantity demanded by the said	Transit in Co.
Council or Delhi Cantonment Board, Military	Engineering Services,
subject to the availability of supply as determined	<u> </u>
Provided that the quantity of water supplied to the	New
Delhi Muncipal Council and the Cantonment are	ea, shall not, except with the

of the Central Government, be less than the quantity previous permission supplied immediately before the commencement of this Act. New Delhi Municipal 37. (1) The New Delhi Municipal Council and the Delhi Council, Delhi Cantonment Cantonment Board, Military Engineering Services Board, Military Engineering shall pay the actual cost of water supplied to them at services to pay actual cost of the rate calculated in the manner given herein. after supplied the final issue rate shall be calculated for each year, (2) after the accounts of the year have been closed, by totaling the total amount of expenditure incurred by the Board during the year divided by the number of thousand litres of water supplied by the Board, during that year, to itself and to the New Delhi Municipal Council and to the Delhi Cantonment Board, Military Engineering Services. For the purpose of sub-section (2), the Board shall (3)take into account such items of expenditure as may be prescribed. Provisional Pending calculation of final issue rate for any year, collecting rate 38. (1) payments of water supplied during that year to the New Delhi Municipal Council or the Delhi Cantonment Board, Military Engineering Services shall be made provisionally at an estimated rate (hereinafter called "collecting rate"). The collecting rate shall be calculated at the time of framing of the budget estimates for the year by dividing the sum of the amount of the estimated expenditure of the Board, in that year and of an addition of five percent of that amount, by the number of thousands of litres of water, estimated as likely to be supplied during that year. The decision of the Board, regarding the supply of (3) water estimated for the purposes of ascertaining the collecting rate, shall be final. The New Delhi Municipal Council and Delhi (4) Cantonment Board, Military Engineering Services shall pay, on demand, after the close of each quarter of each year the cost of the water supplied to them in that quarter, calculated at the collecting rate. The Board may, with the consent of the New Delhi (5) Municipal Council or the Delhi Cantonment Board, Military Engineering Services and in accordance with any order issued by the Government, arrange for advance payment by each such authority of the cost of such quantities of water as are likely to be supplied to each of them, in each quarter. Final Settlement 39. If the final issue rate for any year differs from the of Accounts collecting rte determined for that year, the difference shall be recovered or adjusted, as the case may be, with the billing of New Delhi Municipal Council or with the Delhi Cantonment Board, Military Engineering Services, provided that such recovery or adjustment as the case may be, shall be done as far as possible within the same financial year. Fixing of Meters 40. (1) For the purpose of measuring and recording the amount of water supplied to the New Delhi Municipal Council or to the Delhi Cantonment Board, Military Engineering Services, the Board shall affix meters. The use, installation fees and rent to be paid for such use, maintenance and testing of meters shall be in accordance with regulations framed under this Act. It shall be presumed, until the contrary is proved, that the quantity of water supplied is the quantity indicated by the meter affixed.

Testing of Meters 41. (1) If the New Delhi Municipal Council or the Delhi				
Cantonment Board, Military Engineering Services desire to have any meter				
tested, it may make an application in this behalf, accompanied by such fee				
as may be prescribed, to the Board and the Board				
shall forthwith cause the meter to be tested, giving due notice of the time and				
place of such testing.				
(2) If the meter is found to be faulty, the Board shall				
repair or replace it and refund the sum, if any, as determined by the Board to				
have been paid in excess by reason of the meter being faulty.				
Disposal of sewage of 42. (1) The Board shall be bound to receive in bulk all				
the New Delhi Municipal sewage from the New Delhi Municipal Council and Council and the Delhi Delhi				
Cantonment Board, Military Engineering Cantonment Board, Military  Services and to dispose of such sewage:				
Engineering Services in bulk.				
Provided that the New Delhi Municipal Council &				
Delhi Cantonment Board, Military Engineering  major work calculated  to increase the normal discharge of sewage without				
major work calculated to increase the normal discharge of sewage without permission of the Board.				
(2) The sewage received in pursuance of the provision of				
sub-section (1) shall be the property of the Board and  any income derived there-				
from shll belong to the Board.				
(3) In case of dis-agreement between the Board and the				
New Delhi Municipal Council or the Delhi  Cantonment Board,				
Military Engineering Services with regard to the execution of any work or the				
doing of any thing, the matter shall be referred to the				
Central Government, whose decision shall be binding.				
New Delhi Municipal 43. (1) The total net cost of the disposal of all sewage shall Council and Delhi				
be borne by the Board and the New Delhi Municipal Cantonment Board, Military Council and Delhi Cantonment				
Board, Military Engineering Services Engineering Services in such proportion as the				
to pay cost of disposal of Board may, from time to time determine.				
sewage				
(2) To determine the total net cost of disposal of all				
sewage, the Board shall take into account such items of expenditure incurred by it as may be				
prescribed by the regulations made in this behalf.  Manner of payment 44 (1) The estimated cost of the disposal of sayings.				
Manner of payment 44. (1) The estimated cost of the disposal of sewage by New Delhi Municipal increased by five percent shall be payable on demand Council and Delhi by the				
New Delhi Municipal Council and the Delhi Cantonment Board, Cantonment Board, Military Engineering Services				
Military Engineering after the close of each quarter of each year, in Services				
accordance with the proportions determined under section 43.				
(2) If the sum paid by the New Delhi Municipal Council				
or Delhi Cantonment Board, Military Engineering Services in any year,				
exceeds or is less than the sum payable by it on the basis of actual cost determined,				
the payment to be made by that body shall be				
adjusted in the following year.				
Disputes as to the 45. In case of any dispute between the Board and the liability for payment				
New Delhi Municipal Council or, as the case may be, to or by the Board the Delhi Cantonment Board,				
Military Engineering Services as to the liability of the said Council or				
Delhi Cantonment Board Military Engineering				
Services to pay any sum demanded by the Board or as to				
the right of the said Council or the Delhi  Cantonment Board, Military				
Engineering Services to any refund, the matter in dispute shall be referred to the Central Government, whose decision thereon				
shall be final:				
Provided that pending the settlement of such dispute the				
payment shall be made to the Board by the New  Delhi Municipal Council or, as the				
case may be, the Delhi Cantonment Board, Military Engineering				
Services as demanded by the Board.				
CHAPTER - V				
GIAI 1ER - V				

#### TRANSFER OF ASSETS, LIABILITIES AND SERVICES RELATING TO WATER SUPPY & SEWERAGE TO THE BOARD From such date the Government may appoint by Transfer of assets 46. (1) liabilities and services notification in the official Gazette -(a) The water supply and sewage disposal account of the Municipal Fund constituted under the D.M.C. Act. 1957 and all properties, assets and liabilities under the control of the Delhi Water Supply & Sewage Disposal Undertaking immediately before such date, shall vest in the Board; All properties, assets and liabilities relating to sewerage under the control of the Municipal Corporation immediately before such date, shall vest in the Board; All officers and employees of the Delhi Water Supply & Sewage Disposal Undertaking and all such employees of the Corporation of Delhi who are engaged Municipal mainly in connection with water supply or sewage disposal shall become employees of the Board may determine and they shall hold office for the same tenure, and at the same remuneration and on the same terms and conditions, as they would have held if the Board had not been established and shall continue to do so until such tenure and remuneration and terms and conditions are duly altered by the Board; Provided that the tenure, remuneration and terms and conditions of service of any such officer or employee shall not be altered to his disadvantage without the previous approval of the Government: Provided further that any services rendered by any such officer or employee before the establishment of the Board shall be deemed to be services rendered under the Board: Provided also that the Board may employ any such officer or other employee in the discharge of such functions under this Act as the Board may think proper and every such officer or other employee shall discharge those functions accordingly; Every employee whose services are (d) transferred under clause (c) of sub-section (1) and who is in lawful occupation of any residential accommodation allotted to him by virtue of his employment, shall, subject to such conditions as may be fixed by the Board, be entitled to continue such occupation. The Board may take over such assets and liabilities and properties, both movable and immovable, of any existing organisation under the control of the Central Government or the Government or of any local authority, with the prior agreement of the Central Government the Government or the local authority concerned on such terms as may be agreed upon. Conditions for taking 47. When the Board takes over any assets or liabilities or over of services of property of any organisation under section 46 sub-employees section (2), it may also take over the services of any employee of such organisation, and if it does so, the provisions of section 46 shall apply to such employee. 48. Notwithstanding anything contained in the Industrial Ban on compensation claim due to transfer of Disputes Act, 1947 or any other law for the time service to the Board being in force, the transfer of the services of any person to the Board under this Act shall not such person to any compensation under any law and entitle no such claims shall be entertained by any Court, Tribunal or other authority. All notifications, 49. Any notification, order, scheme, by-law form or

orders, by-laws, etc. notice made or issued and any licence or pe	
granted by any authority, in so far as it relates to formation of Board	water supply, sewerage and
management of ground to continue in force water, shall continue in	force and shall be deemed to
have been made, issued or granted under the	provisions of this Act,
unless it is superseded by any notification,	scheme, order, regulation, form or
notice made or issued or any licence or permiss	
granted under this Act.	
Utilities laid prior to 50. All drains which are municipal drains under t	the formation of Board to
control of the Delhi Water Supply & Sewage vest	the formation of Board to
in the Board Disposal Undertaking constituted under the D	)alhi
Municipal Corporation Act, 1957, and all water	pipes, within the
meaning of the Delhi Municipal	Corporation Act, 1957 existing at the
	ith all ventilations, shafts,
pipes and all appliances and fittings pertaining	
drains or pipes and the sub soil appurtenant	thereto shall vest in the Board.
CHAPTER-VI	
OFFICERS AND OTHER EMPLOYEES	OF THE BOARD
	and employees Officers and employees
as it may consider necessary for the efficient	performance of its functions.
(2) The pay and other conditions of service	
officers and employees of the Board shall be such as	may be laid down by regulations
made in this behalf.	
(3) Unless expressly provided to the contrary	y under this
Act or rules made thereunder and subject to the	provisions of section 46, the terms &
conditions of service of an officer or	employee of the Board shall
be governed, as far as may be, by the terms &	conditions of
service and the rules and regulations ap	oplicable to Govt. employees, and by the orders
and decisions issued by the Central Govt. f	
time.	
Discipline of 52. The Service Rules as prescribed under the	· Central
Officers and Civil Service (Conduct) Rules, 1964 and by the	
Employees of the Central Civil Services (Classification Control a	
Appeal) Rules, 1965 shall apply, mutatis mutandis, to	every officer and employee of the
	every officer and employee of the
Board.	.f
Consultation with 53. No appointment to any post above the rank of the Public P	JI
Union Public Assistant Engineer shall be made except in	
Service Commission consultation with the Union Public Service	
Commission (hereinafter referred to as "the	Commission");
Provided that no such consultation with the	
Commission shall be necessary in regard to the	selection for appointment of
any person -	
(a) in a temporary capacity for a period	not-
exceeding one year.	
(b) to a post when at the time of such	
appointment a person to be appointed thereto	possesses the
	st and is in the service of the Central
Government or of the Government	
same or a higher scale of pay.	cht in the
Power of the 54. (1) The Commission may make regulation	os for the Commission to make
	is for the Commission to make
following matters namely -	
regulations and reference	.1
to the Central Government (a) the procedure to be followed by	
in case of difference Commission in advertising posts, in	viting between the Commission
applications, scrutinizing the same and	
and the Board selecting candidates for interview;	
(b) the procedure to be followed by the	
Commission for selecting candidates for	interview;

any other matter which is incidental to, or (c) necessary for the purpose of consultation with the Commission. In the case of any difference of opinion between the (2) Commission and the Board on any matter, the Board shall refer the matter to the Central and the decision of the Central Government thereon Government shall be final. **CHAPTER - VII** FINANCE, ACCOUNTS AND AUDIT 55. (1) The Board shall for the purpose of the services Charges for rendered by it under the Act levy fees, chares, services rendered including development charges, rentals and collect deposits and may recover interest on amounts payable to it, at such rates as may be specified by regulations. The fees, charges, rentals and deposits referred to in (2)sub-section (1) shall be so fixed as overall to ensure the recovery of all costs of operation, maintenance, repayment of debt and a return of not less than three percent on net fixed assets: Provided that development charges in respect of any building or part thereof or of any group of cluster of building shall not be less than the actual expenditure incurred. Contributions by 56. (1) The Government or the Central Government, or the Government both, shall pay to the Board, on such terms and conditions that such Government may determine, by way of loans or grants, such sums of Government may think fit for being utilised for the money as that purposes of this Act. While determining the amount and terms and conditions of such loans or grants, the Government concerned shall have due regard to the financial consequences of any directions given to the Board under section 73 and of any circumstances arising out of any decision of the Government. Mode of maintenance 58. (1)The Water Fund shall be maintained in the following of Water Fund three accounts, namely -The water supply account relating to all (a) money received by or on behalf of the Board in respect of water; The drainage account relating to all money received by or on behalf of the Board in respect of drainage and sewerage; The general account relating to all other (c) money received by or on behalf of the Board including money not attributable exclusively to either account specified in clause (a) or clause (b). The Board shall have power, subject to the (2) provisions of this Act, to spend such sums as required to cover all administrative expenses of the Board and on objects or for purposes authorised this Act, from any of the accounts. by (3) The Board may transfer any money from any account referred to in sub-section (1) to any other such account. Investment of the 59. All moneys payable to the credit of the Water Fund Water Fund shall be kept or invested in such manner as the Board made in this behalf. may direct in accordance with regulations Utilization of 60. The money from time to time credited to the Water Water Fund Fund shall, subject to the provisions of section 61, be utilised for performing the duties of the Board as laid down in this Act. Payment out of 61. (1) No payment of any sum out of the Water Fund shall

be made unless the expenditure of the same is Water Fund covered by a current budget grant and a sufficient balance of such budget grant is available: Provided that this section shall not apply to payments made in the following cases namely refund to any person of moneys rightfully (a) due to him: (b) sums payable in any of the following circumstances -(i) under orders of the Government or by the Central Government, on failure of the Board to take any action as required by such orders: under any other enactment by the Board; (ii) under decree or orders of a civil or criminal (iii) court: under a compromise of any claim, suit or (iv) other legal proceedings; on account of costs incurred in taking (v) immediate action to avert the outbreak of disease or any danger to human life or to the property of the Board. (2) Wherever any sum is expended under the proviso to sub-section (1) the officer empowered to incur such expenditure, shall forthwith communicate the transaction to the Board. 62. The Board may from time to time, set apart such reserve funds for Setting apart amounts as it thinks fit, as a reserve fund for the specific purposes purpose of expanding existing facilities or services or for creating new facilities or services or for meeting any liability: Provided that the sum set apart annually in respect of each or collectively of all such reserve funds shall not exceed such limits as may, from time to time, be fixed in this behalf by the Government. Borrowing powers 63. (1) The Board may, with the consent of the Government of the Board or in accordance with the terms of any general or special authority given to it by the Government, borrow money from any source by the issue of bonds, debentures or such other instruments as it may deem fit for discharging any of its functions under this Act. Subject to such limits as the Government may, from time to time, lay down the Board may borrow temporarily, by way of overdraft or otherwise, such amounts as it may require for discharging its functions under this Act. (3)Notwithstanding anything contained in the Foreign Exchange Regulation Act, 1973 or in any other law for the time being in force relating to foreign exchange, the Board may, for the purposes of this Act, borrow with the previous consent of the Central Government, money from any bank or financial institution in any foreign country or otherwise. Entrustsing of Works 64. The Board may, with the consent of the Government to any company or in accordance with the terms of any general or 'special directions given to it by the Government, and subject to such terms as may be approved by the Government, entrust to any company the construction or operation of any water works, sewerage works or billing and revenue collection. Preparation of 65. The Board shall, during each financial year, prepare, Budget in such form and at such time as may be prescribed, a budget in respect of the financial year next ensuing and shall forward a copy thereof to the Government. Power to write off 66. The Board may write of any amount or sum irrecoverable amounts whatsoever due or payable to it, if in its opinion such amount or sum is irrecoverable.

Time and manner of	67.	Save as otherwise provide	ded in this Act, any charge	
payment of charges	levied u	ınder this Act shall be payal	ole on such dates	and
in such manner as may	be determin	ed by	regulations made	in this behalf.
Notice of demand	68. (1)	If any charge has beco	me due, and a bill therefor has	
and notice fee	beer	duly presented by the Boar	rd, and such charges	
have not been p	oaid to the B	oard within fifteen days		of presentation, the
Board may issue a noti	ice of	-	demand, in such form an	nd in such manner as may
be		fixed by regulations made		, and the second
person liable to pay su	ch charges.	5 5	·	
1 5	(2)	A notice of demand under	sub-section (1) may also	
include a fee fo	r such amou	nt, not exceeding fifty	` '	upees as may be
determined by regulati		8 9	this behalf, which shall be	1
		charge due and interest, u		F 1, 1010 1118 1111
	(3)	_	ldressed to the appropriate	
nerson :	` '	own place of business or	iaressea to the appropriate	residence shall be
sufficient proof of pres		own place of business of	and service on such person o	
Sufficient proof of pres	scritation to	demand under this section		Tally bill of hotice of
		demand under this section		
Power of Admin- 69.	The A	lministrator may, where he	is of the opinion	
istrator regarding audit			rest so to do, request of account of	the Board the
Comptroller & Auditor			<u>=</u>	the Board as provided
under section 19(3)	General to		.G. Act, 1971.	the Board as provided
under section 19(3)	Drove			
after consultation with		ded that no such request shallon 8- Auditor	<u>=</u>	anaval and avecant after
after consultation with	the Comput			eneral and except after
giving a reasonable			opportunity to the Board to make re	presentation
Λ , 1 Λ 1',	70 (1)77] 1	with regard to the propos		1
	, ,	Board shall maintain proper		relevant
records and prepare an	annual state			uding the profit and loss
account and			ce sheet, in such form as may be pro	escribed
	•	e Government in consultation	on with the	
Comptroller an				
	(2)	The accounts of the Board		
-		litor General of India		nd any expenditure
incurred by him in con			with such audit shall be pay	able by the Board.
	(3)	The Comptroller and Aud		
5 1 11	ointed by hir	n in connection with the		lit of the Board shall have
the same powers in			connection with such audit as the co	omptroller and
		Auditor General h	nas in connection with the audit of	
	Government	accounts and, in particular,	shall have	the right to
demand the production	of books,		accounts, connected voucl	hers, and other documents
		and papers and to ins	spect any of the officers of the	
Board.				
	(4)	Every such auditor shall se	end a copy of his report,	
together with an audite	ed copy of th	e accounts, to the	Governme	nt.
	(5)	The Government shall, as	soon as may be after the	
receipt of the a	udit report ui	nder sub-section (4),		cause the same to be
laid before the Legisla	tive		Assembly of the National Ca	pital Territory of Delhi.
· ·		CHAPTI	ER - VIII	
		CONT		
Production of	71.	The Government may at any		
records	/ <b>1</b> .	The Government may at any	time require the Bourd	
records	(a)	to produce any record, corn	respondence or other	
document in th	` '		respondence of ourer	
document in th	-	to furnish any report, plan,	estimate statement of	
accounts or sta	(b) tictics rolatin	, <u> </u>	esumate, statement of	Board.
		g to the functions of the	any porcon in the	Doard.
<u> </u>		ne Government may depute		danartmant
		ne Government to inspect o	or examine any records, etc. by	department or
office or any service or	r work			

Government undertaken by the Board or property belonging to
the Board and to report thereon and the Board and  all its officers shall be bound to
provide access to such person, at all reasonable time, to the premises
and properties of the Board as well as of all records,
accounts and other documents, the inspection of which such person may
consider necessary to enable him to discharge his duties.
Board to comply 73. The Government may at any time issure directions in with directions of
relation to the management of the Board and the Government Board shall comply with such directions:
Provided that the Government shall obtain and
consider the opinion of the Board before issuing any such directions:
Provided further that the Government shall make
due provision for any financial liability to the Board arising directly in consequence of any
such directions:
Provided also that all directions issued to the Board by
the Government shall be reported to the  Legislative Assembly of the National  Capital  Territory of Delbi at the end of each year
Capital Territory of Delhi at the end of each year.
CHAPTER - IX
MISCELLANEOUS
Acquistion of 74. (1) The Board shall for the purposes of this Act, by immovable property
agreement on such terms and at such price as may be  approved by the Board,
have power to acquire and hold or dispose of movable and immovable property or any interest therein.
(2) The Government having powers of acquisition under
the Land Acquisition Act, 1894 or any other law for the time being in force may, at the
request of the Board procure the acquisition of any immovable
property.
Contracts by the 75. The Board shall be competent to enter into and Board
perform any contract necessary for the discharge of its functions under this Act.
Developments not 76. (1) No person shall make any development without
to be made without obtaining permission from the Board to the effect permission that
sufficient arrangement will be made for drainage, sewerage and supply of
wholesome water, and every such development shall be made subject to
and in accordance with any conditions laid down with such
permission.
(2) The Board shall be under no obligation to provide
water supply or make arrangements for drainage or sewerage in respect of any
premises constructed without the permission referred to under sub-section
(1) or in contravention of any condition laid down in such
permission or in contravention of any other provision of this Act or of any other
law:
Provided that the Board may with the prior approval of the
Provided that the Board may with the prior approval of the Government make arrangements for such services at the full cost of the
beneficiaries thereof with such development charges as may be fixed
under regulations made in this behalf and subject to
such conditions as may be laid down by the Board.
Joint and serveral 77. The owner, the occupiers and any person liable for
liability of owners and payment of charges in respect of any services
occupiers of offences in provided by the Board, shall be jointly and severally relation to Water Supply liable
for any offence under this Act committed in relation to such premises.
Licences neither 78. A licence issued under this Act shall not be saleable saleable nor transferable or otherwise
transferable.
Certain matters not 79. (1) No person shall throw, empty or turn into any drain
to be passed into or sewer communicating with a drain or sewer
Municipal drains belonging to the Board-
(a) solid waste or any matter likely to injure the
drain or sewer or to interfere with the free flow of its

contents or to affect pr	ejudicially		t	he treatment and dis	posal of its contents;
	(b)	any chemical refuse	, industrial effluent or		
waste steam, or	any liquid a	t a temprature		hig	her than forty five
degree centigrade, or			any liquid whic	ch is dangerous or th	ne cause of
		a nuisance, or is prejud	icial to health;		
	(c)	any industrial efflue	nt except with the		
express permis	sion of the B	oard after such	_	treat	ment as any be
required by the Board;					•
•	(d)	any dangerous petro	leum or any explosive	1	
matter.	` ,	, ,	<b>V</b> 1		
	(2)	In this section, the expre	ession "dangerous		
petroleum" has	, ,	<u> </u>	O		Petroleum Act, 1934.
Prohibition of		No person shall -			,
certain Acts.		Willfully obstruct a	ny member of the boar	rd	
or any person a	, ,		J		Board in the
performance of his dut					
	(b)	Willfully or negliger	ntly break, injure or		
tamper in any r	, ,		,, <b>,,</b>	pi	pe, drain, fitting or
apparatus belonging to			the Board;	r	F -,,
apparatus seronomo	(c)	Willfully or negliger		·he	
flow of or flush	` '	divert the flow of	ini y obstruct o imiaci t		ewerage in any water
course, pipe,	1, 014 11 01		r sewer;	water or or	ewerage in any water
course, pipe,	(d)		foul or pollute the wate	er	
in any water w	` '	2	iour or positive the wave	Ci	
		,RAILWAYS AND PRIN	ATE STREETS NOT		TO BE
ECATERED OR CON				OR WATER WORK	
PERMISSION.	OTROCILD	O VER BRITIS		on which words	5 ***111001
No construction or	81 (1)	No construction or	development of any k	ind	
development over any					ne or
_		nade above any installati			
installation permission			intained or vested in th		if supply pipe of any
-		nission of the Board and	initallica of vestea in a		uch conditions as may
be fixed by the	written pern		ard:	subject to s	ucii colluluolis as illay
be fixed by the	Drovi	ded that a Railway Admi			the
works mentioned here			instration may take up		ction 11 and section
12 of the	above, ili ac		Act, 1989 (24 of 1989	<del>-</del>	ction 11 and section
	condition the	t the Railway Administra		b), subject to the	
with the consent of the		<u> </u>	ition shan to		SO
with the consent of the			or otherwise deal with	2027	
construction or	(2)	The Board may remove t made in contravention	of otherwise deal with	_	he provisions of sub-
	-	i iliade ili colluavelitioli	it thinks fit having		*
section (1) in such mar	iller as	convices and any		g regard to the maint	endrice of its
incurre	d by the Door	5	cost including departme	ental Charges	rocoverable
	-	d in this regard shall be	ټـ	lorral an mont on cons	recoverable
from the person who n		If a navaan liable for n		levelopment or cons	
Penalty in case of	82. (1)	If a person liable for p	ayment of any charges	does default of pay	ment
		service of the notice of			
of charges		and on him under Section	1 55, pay the sum due,		
he shall be deemed to l			11 1111 ( 1 1		
1 1 1 1 1	(2)	A person in default shall	ii in addition to the cha	arges	1 1
		lemand fee, be liable to	D 1 . 1		pay such penalty as
may be determined by				ing to such sum not	exceeding 20% of
1		he amount of the charge	and the same penalty s	snall	
be recoverable	_		,•		
Liability to occupier	83.	The officer issuing an	-	y person	
to pay for any default	-	pect of property of which			
by the owner		er, may require the occup		.1 . 5	
pay to him, instead of	the owner, an	y rent payable to		the Board:	

Provided that if the occupier refuses to disclose the correct amount of the rent payable by him or the name and address of the person to whom it is payable, the authority or officer may recover from the occupier the whole amount recoverable under this section as an arrears of charge under this Act. 84. Obstruction of No person shall obstruct, prevent, divert or stop the services provided by supply of water to, or the drainage or sewerage of any premises or any portion thereof to which such the Board service has been provided by the Board whether on grounds of any dispute occupancy of such premises or for any other reason. regarding ownership or General power of The Board may subject to any regulations which compensation 85. may, be made in this behalf, approve compensation to any person who sustains damage or course of or in consequence of any work done by the injury in the Board or in relation to any service provided by the Board. Compensation to be 86. (1) Any person who has been convicted of any offence paid by offenders for against this Act, shall, notwithstanding any punishment to which he may have been sentenced for damage cause by them the said offence, be liable to pay such compensation for any damage to the property of the Board resulting from the said offence as the Board may consider reasonable. In the event of a dispute regarding the amount of the compensation payable under sub-section (1) such amount shall, on application made to it. be determined by the court before which the said person was convicted of the said offence and on nonamount of compensations determined, the same shall be recovered under a warrent from the said court as if it were a fine imposed by it on the person liable therefor. Recovery of dues If a person liable to pay any dues to the Board does 87. (1) not, within thirty days from the service of the notice of demand, pay the amount due, with all costs and the penalty under section 82 shall such sum together be recoverable under a warrant, issued in the form set forth in the first schedule, by distress and sale of the the immovable property. movable property, or the attachment and sale of Every warrant issued under this section shall be (2) signed by a member of the Board or any officer duly authorised by the Board. It shall be lawful for any officer or other employee of Distraint 88. (1) the Board, to whom a warrant issued under section 87 is addressed, to distrait, found in any place in Delhi, any movable property wherever it may be belonging to the person therein named as defaulter, subject to the following conditions, exceptions and exemptions, namely the following property shall not be destined (a) the necessary wearing apparel and bedding (i) of the defaulter, his wife and children and their cooking and eating utensils; (ii) tools of artisans: (iii) books of account; or when the defaulter is an agriculturist, his (iv) implements of husbandry, seed, grain and such cattle as may be necessary to enable the defaulter to earn his livelihood. the distress shall not be execessive, that is to (b) say, the property distrained shall be as nearly as possible equal in value to the amount recoverable under the warrant, and if any property has been distrained which, in the opinion of the Board, should not have been distrained, it shall forthwith be released. The person charged with the execution of a warrant of distress shall forthwith make an inventory of the property which he

seizes under such warra	nt, and		shall, at the same t	ime, give a written notice in the
	fo	orm set forth in the se	cond schedule, to the persor	1
in possession the	ereof at the time of	seizure that the		said property will be
sold as therein mentione				1 1 0
Disposal of distrained		When the, property	seized is subject to rapid de	ecav
and sale of immovable	` '	d attachment or when		<i>seuj</i>
		custody is, when ad	<u>-</u>	be
property		5		
recovered, likely to exce	ed its value, the B			give notice to the person in
whose possession the			as at the time of seizure, that	
		all sell it accordingly	by public	auction
unless the amount ment	ioned in the warra	nt	is pai	d forthwith.
	(2) If the	warrant is not in the	meantime suspended by	
the Board or disc	charged, the prope		1	after the expiry of the
period named in the not		-5 ,	served under sub-section	(1) of section 87 be sold by
period named in the not		ic auction.	served under sub section	(1) of section of section by
	-		or the attachment and cale	
C: 11	• •		or the attachment and sale	1.1 1.111111
of immovable property,	the attachment sha			ade by an order prohibiting the
defaulter from			ng or charging the property i	in any way, ad
pi	rohibiting all perso	ons from taking any b	enefit from	such transfer or
charge, and declaring th	at such		property would not	be sold unless the amount due
		vith all costs of recov	ery is paid into the Board's	
office wi		om the date of the		attachment.
office wi	_		n the property attached	uttuemment.
	• •		if the property attached	de Deed dell be selde
5	ade without writte	n permission of	D 1 ( 11	the Board shall be void as
against all claims of the			Board enforceable, un	ider the attachment.
	(5) The s	urplus of the sale-pro	ceeds, if any, shall,	
immediately after the sa	le of the property,	be credit		to the Water Fund, and notice of
such credit shall be		given at t	he same time to the person	whose property
h	as been sold or his	legal representative a		same is
claimed by written appli				in one year from the date of the
notice, a refund	icution to the Both		all be made to such person (	-
		thereof sh	ian be made to such person (	JI .
Γθ	epresentative.	1 . 1 . 1 .	.1.	
	` '	irplus not claimed wi	thin one year as aforesaid	
shall be the property of				
	(7) For even	ery distraint and attac	hment made in	
accordance with	the foregoing prov	visions, a fee of		such amount not exceeding
two and a half percent o	f	the	amount of the tax due as sh	all in each case be
1		Board, shall be charg		
shall be included in the		Dourd, briair be criare	ged, and the sala rec	
		Doord has reason to b	valiance that any person perso	an about to
5			elieve that any person person	
from whom any sum is	due or is about to t			out to move from Delhi, he may
direct the			e payment by such person, o	
ď	ue or about to beco	ome due, and cause a	notice of	demand
for the same to be serve	d on such person.			
	(2) If, or	the service of such r	notice, such person does not	forthwith pay the sum so due or
				istress or attachment and sale in
				distress of attachment and sale
				distress of attachment and safe
000			ed without any delay.	
	Save as	otherwise provided in	tnis Act whoever -	
Penalties				
			of any of the sub-sections	
or sections of thi	s Act mentioned in	the column 1 of		the table in the Fourth
Schedule; or				
,	(b) Fails t	o comply with any or	der or direction lawfully	
1 .	(0)	, ,, 01		
given to him or i		y made upon him		under any of the said
	requisition lawfully	y made upon him	provisions or other pro-	under any of the said
given to him or i	requisition lawfully lauses,			under any of the said visions, shall be punishable -
	requisition lawfully lauses, (i) v		xtend to the amount, or	<u> </u>

the said table or with both; and column 3 of (ii) in the case of a continuing contravention or failure, with an additional fine which may extend to the amount the table for every day during which such specified in column 4 of contravention or failure continues after conviction for the first such contravention or failure. 92. No court shall proceed to the trial of any offence Prosecutions except on the complaint of or upon information received from the Chief Executive other officer authorised by the Board by a general or Officer or any special order in this behalf. Provided that no offence shall be compounded unless the offender has paid all dues including penalties payable by him and compensation as the Board may consider necessary, having regard to the facts and circumstances of the case, and indemnifies the Board against any damage for which the Board may be liable on account of his action. When an offence has been compounded, the offender, (2) in custody, shall be discharged and no further proceedings shall be taken against him in respect of the offence so compounded. Arrest of offender 94. (1) Any police officer may arrest any person who commits in his view any offence against this Act or against any rule or regulation made thereunder if the name and address of such person are (a) unknown to him and; (b) such person on demand declines to give his name and address or gives a name and address which such officer believe to be false. has reason to No person so arrested shall be detained in custody (2) after his true name and address are ascertained. Protection of No suit, prosecution or other proceeding shall be 95. instituted or shall be entertained in any Court good action taken in against any member of the Board or of the faith Consultative council or against any other officer or employee of the Board or against under the order or direction of any such person for any person acting anything which is in good faith done or intended to be done in pursuance of this Act or any rule, regulation or other instrument made thereunder. Notice to be given 96. (1) No suit shall be instituted against the Board until the of suits expiration of two months after notice in writing has been left at the Board's Office and unless such notice states explicitly the cause of action, the nature of the relief sought, amount of compensation claimed and the name and place of residence of the intending plaintiff, and unless the plaint contains a that such notice has been so left or delivered. statement No suit, such as is described in sub-section (1) shall, (2) unless it is a suit for the recovery of immovable property or for a declaration of title there-to-, be instituted after the expiry of six months from the date on which the cause of action arises. (3) Nothing in sub-section (1) shall be deemed to apply to a suit in which the only relief claimed is an injunction of which the object would be defeated by the giving of the notice or the postponement of the institution of the suit. 97. (1) Every decision made by an officer delegated with any Appeals powers under this Act, rules and regulations made thereunder appeal to the next higher authority or, as the case may be, to be Board. The decision of the appellate authority shall be final: (2) Provided that the Board and the Chief Executive Officer but not any other officer delegated any power by the Board may at any time, for reasons to be recorded in writing, revise or review any decision taken by any authority subordinate to it or to him.

Duties of authorities All public and local authorities or institutions shall 98. (1) etc. to assist the Board render such help and assistance and furnish such information to the Board as the Board may require for carrying out its purpose and shall make available to the Board for inspection and examination such records, maps, plans and other documents as may be necessary for the discharge of its functions. It shall, be the duty of all police officers and employees of the Board to give immediate information about the commission of or the attempt to commit, an act in contravention of this act and to assist the Board, its members, officers and employees in the exercise of their lawful authority. Submission of 99. (1) The Board shall, as soon as may be after the end of Annual Report each financial year, prepare and submit to the Water Consultative Council, in such form as may be prescribed, a report giving as account of its activities during that financial year and the report shall also give an account of the activities which are likely to be undertaken by the Board during the next financial year. The Water Consultative Council shall consider the (2) report and forward it to the Government along with its comments, if any. (3) The Government shall cause such report to be laid before the Legislative Assembly as soon as may be after it is submitted. All officers and employees of the Board shall, when employees of the Board Officers and 100. acting or purporting to act in pursuance of the to be public servants provisions of this Act or of any regulation made thereunder, be deemed to be public servants within the meaning of section 21 of the Indian Penal Code. Connection with 101. Without the written permission of the Board, no water works and drains person shall, for any purpose what so ever, at any not to be made without time make or cause to be made any connection with permission any drain or any water works, constructed or maintained by, or vested in the Board. Permission of Board 102. (1)A railway, telegraph line, electric line or street can required for works to be be constructed and structure of any kind can be carried out by other erected on any drain or any Water Works departments or authorities constructed or maintained by or vested in the Board, only after obtaining written permission from the Board or the Govt. as the case may be. If any, telegraph line, electric line or street be (2) constructed or any other structure is erected on any drain or Water Works aforesaid without the written permission of the Board, the Board may remove or otherwise deal with the same as it deems fit. The expenses incurred by the Board in so doing shall be paid by the owner of the street or of the structure or as the case may be, by the telegraph authority, electricity administration or the railway administration, person offending and shall be recovered in accordance with the rules which may be specified under this Act. If any dispute arises between the Telegraph (4) Authority and the Board in respect of the exercise of the powers conferred by this Act, the matter may be referred to the Central Government and the order of the Central Government thereon shall be final. Liability of Owner 103. If any offence relating to water supply or sewerage is with water and occupier for committed under this Act on any premises connected offence works or sewerage, the owner of the person paying the occupier of the said premises shall be jointly and severally liable for such offence. Transitional 104. Notwithstanding anything contained in this Act, the Provisions Government may, if necessary, appoint a Special Officer to exercise the powers and discharge the functions of the Board until the day on which the first meeting of the Board is held after the commencement of this Act. Power to remove 105. (1)If any difficulty arises in giving effect to the

difficulties provisions of this Act, the Government may, by order published in the Official gazette, make such provision not inconsistent with the provisions of this Act as may appear to it to be necessary for removing the difficulty: Provided that no order shall be made under this section, after the expiry of three years from the commencement of this Act. (2)Every order made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly of the National Capital Territory of Delhi. General 106.(1) It shall be the duty of every officer or authority approving the plans for or granting permission for any development or for the erection of any building to inform the applicant of the Necessary to comply with the provisions of this Act and regulations framed drainage and sewerage, in relation to such thereunder in regard to the water supply, development or such building. The regulations framed under section 109 shall, subject (2) competent to frame such bye-laws be to the prior approval of the authority deemed to be incorporated in the bye-laws framed under section 349 (a) of the Delhi Municipal Corporation Act, 1957 and under section 260 of the New Act and is the corresponding by-laws fo rthe time Delhi Municipal being in force. 107. Prohibition of No person shall obstruct or molest any person, obstruction or authorities or empowered by under this Act, or any molestation in person with whom the Board has lawfully execution of works contracted, in the execution of is duty or of anything which he is authorised or empowered to do by virtue of or in consequence of any of the provisions of Act or rules or regulations or instrument made thereunder or in fulfillment of his contract with the Board. Power to make 108. (1) The Government after consultation with the Board, rules may, by notification in the Official gazette, make rules to carry out the purposes of this Act, In particular, the without prejudice to the generally of the foregoing powers, such rules may provide for all or any of the following of any telegraph line, electric line, street of any street matters, namely, removal on a drain or water work without the written permission of the Board. Every rule made under this Act, shall be laid as soon as may be after it is made or issued, before the Legislative Assembly of the National Territory of Delhi, while it is in session for a total Capital period of more successive eosins. 109. (1) The Board may make regulations concerning any regulations Power to make which is to be or may be prescribed by regulations under this Act or in respect of which this Act makes no provisions or makes in sufficient provision and such provision ins, in the opinion of the Board. necessary for the implementation of this Act. Without prejudice to the generality of its powers under sub-section(1), the Board may make regulations regarding the following matters, namely the terms and conditions including charges (a) for supply of water; compensation to be paid to owner or occupier (b) of land for damage caused due to laying or water mains, sewers or service pipes or drains in any street by the Board; Requirements to be complied with by a (c) person desiring supply of water; Use, installation fees and rent to be paid for use maintenance and testing of meters;

(e)	Cutting off water supply to a premises and	
charging expenses therefor;		
(f)	Installation of booster pump and sinking of	
well, tube well or hand	1 1	
	Laying of a pipe or drain across the property	
of any parson.	Laying of a pipe of drain across the property	
of any person;		
(h)	Recovering the cost of execution of a work	
executed by the Board from a p	person who is	liable to execute the said
work but fails to do	so;	
(i)	Erecting upon a premises a shaft or pipe;	
(j)	Terms and conditions for connecting a	
private drains to a public drain		
-		
(k)	Licensing and control of plumbers;	
(1)	Prescribing the fee and charges to be levied	
by the Board for various purpo	ses under the	Act and recover
thereof;		
(m)	Terms and conditions of service of officers	
and employees of the B		
<u> </u>	ll regulations made under this Act shall be laid as	
		Legislative Assembly
soon as may be after it is made		S S
of the National Capital		hile it is in session for a total
F	period of 30 days which may be comprised in one	
session or two or more success	ive sessions.	
Dissolution of the 110.(1)	f the Government is satisfied that the purposes, fo	r
	ne Board was established under this Act have	been
substantially achieved, or that the Boa		nable to achieve such purposes, and
<u> </u>		* *
if the continued	existence of the Board is, in the opinion	
	necessary, the Government may, by	notification,
dissolve the Board with effect from su	ch date as m	ay be specified in the notification
and the	Board shall stand dissolved according	ly.
(2) Fr	om the date of dissolution specified under sub-	
section (1) -	1	
	all the properties, funds and dues which are	
		in or shall be reliable by the
vested in, or reliable by, the Bo	oaru siiaii vest	in, or shall be reliable by the
Government;		
(b)	all liabilities which are enforceable against	
the Board shall be enforceable against	the	Government.
(3) Th	e functions of the Board shall be discharged in	
such manner as the Government may s		
	THE FIRST SCHEDULE	
	(See Section 87 (1))	
	FORM OF WARRANT	
(Here insert the	e name of the officer charged with the execution o	f the warrant)
· · · · · · · · · · · · · · · · · · ·	s not paid, and has not shown	- tile ((ulland)
	<u>-</u>	nt of (horo describe the liability) for
	t of, the sum ofdue on account	
	ng on the, and en	ding withday of
which sum is le		
AND WHEREAS thirty days h	ave elapsed since the service on him of notice of o	demand for the same;
THIS is to direct you	to destrain/attach the movable/immova	ble property (describe below) of the
said A.B. of the valueappro	ximately equal to the said sum of Rs	subject to the provisions of the
	oye-laws made thereunder and forthwith to certify	<u>-</u>
particulars of the property seized/attac		to me, together with this warrant, an
Dated this day of	19	
	(Signed)	
	Chief Executive Officer/	
	Authorised Officer	
Description of immovable property	Delhi Water Board	
1 1 7		

### THE SECOND SCHEDULE

[See section 88(2)]

# FORM OF INVENTORY OF PROPERTY DISTRAINED AND NOTICE OF SALE

റ	

Shri/Shrimati residing at

(Signature of Officer) executing the warrant

(Here state particulars of property seized)

# THE THIRD SCHEDULE (See Section 55)

# NOTICE OF DEMAND

To

Shri/Shrimati residing at

the......day of ......day of .....day of ......day of .....day of ......day of ......day of .....day of ....day of .....day of ....day of .....day of .....day of .....day of .....day of .....day of .....day of ....

.....or sufficient cause for non-payment is not shown to the satisfaction of the Chief Executive

Officer/Poord a warrant of distress or attachment will be issued for the recovery of the same with costs.

Officer/Board, a warrant of distress or attachment will be issued for the recovery of the same with costs.

Dated this days of 19 .

Chief Executive Officer/ Authorised Officer Delhi Water Board

## THE FOURTH SCHEDULE

(See Section 91) PENALTIES

section, sub Section, clause or proviso		Subject Fine or imprisonment which may be imposed		
•		(Rs.)	(Rs.)	
1	2	3	4	
Section-10 sub-section (1)	Use for non-domestic purpose of water supplied for domestic purpose.		100	
Section-13 Sub-Section(1)	Prohibition to occupy new premises without arrange ment for water supply.		100	
Section-13 Sub-section(2)	Non-compliance with requisition to take water supply.	1000	100	
Section-15	Failure to give notice of	5000	100	

Sub-section (5)	intention to make addition		
Section-19	etc. to buildings. Waste or misuse of water	2000	500
Sub-section (1)	waste of illisuse of water	2000	500
Section-19	Laying of water pipe,	2000	100
Sub-section (1)	etc. in a position where		
	the same may be injured		
	or water therein polluted.		
Section-19	Non-removal of private	Confiscation	Confiscation
Sub-section (3)	On-Line Boooster	+ 2000	
		for repitition	
Section-20	Denying permission to	1000	200
Sub-section (1)	enter the premises to	1000	200
( )	inspect water/sewer line.		
Section-20	Construction of latrines/	2000	100
Sub-section(3)	Septic tanks in a position		
	where pipes may be injured		
C .: D4	or water therein polluted.	1000	100
Section-24	Failure to comply with	1000	100
	requisition to render wells, public hydrants etc. safe.		
Section-32	private drains not to	1000	200
Section 52	be connected with public	1000	200
	drain without notice.		
Section-32(a)	Non-compliance with	1000	100
	direction to limit		
	the discharge from private		
0 1 00()	drains into certain areas.	1000	
Section-32(c)	Non-compliance with	1000	
	requisition for keeping sewage and rain water		
	drains distinct.		
Section-33	Non-Compliance with	500	200
Sub-Section (1)	requisition for drainage		
· /	of undrained premises		
Section-33	Non-compliance with	500	100
Sub-section (2)(b)	requisition to close,		
	remove or divert a pipe		
Section 24	or drain.	. 10.00	
Section-34 Sub-section (1)	Erection/occupation of new premises without drains	7 10,00	<del></del>
Section-34	Non-compliance with	1000	100
Sub-section(2)	requisition of maintenance		100
(-)	of drainage works for		
	any group or block of prem	ises.	
Section-35	Execution of work	2000	
Sub-section(1)	by a person other than a		
o . o=	licensed plumber.	1000	
Section-35	Licensed plumbers not	1000	
Sub-section(3)(c)	to demand more than the		
Section-35	charges prescribed. Licensed plumbers not	1000	
Sub-section(4)	to contravene bye-laws	1000	
220 0000011(1)	or execute work carelessly		
	or negligently etc.		
Section-35	Failure to furnish when	1000	
Sub-section(5)	required, name of licenced		

	plumber employed.		
Section-76	Failure to give notice	of 5000	100
Sub-section (1	l) intention to erect a bu	ilding.	
Section-79	Allowing filth & garb	age to 5000	100
Sub-section (1	flow in drains.		
Section-80	Preventing the Board	or any 1000	
Sub-Section (	a) person author	ised in this	
	behalf from exercising	5	
	his powers of entry et	с.	
Section-80(b)	Injury to, or interfere		100
	with free flow of cont	ents	
	of public drain or drai	ns	
	communicating with		
	public drain.		
Section-80	(i )Un-authorised tam	_ , ,	200
Sub-section (d	c) with water mains	(Domestic use)	
		(b) 1000	200
		(Non-Domestic ι	
		(c) 2000	200
		(Industrial use)	
		(d) 5000	200
		(Ice-Factories)	
	(ii) For making unautl		
	sever connecti	` ,	
		(b)	1000 200
		(Non-domestic)	=00
		(c) 5000	500
	('') E	(Industrial)	000
	(iii) For unauthorised		000
C+: 01	connection with sewer		100
Section-81	Non-removal of	2000	100
Sub-section ()	L)Unauthorised		
	ebcriachments over		
	Board's water line/		
Section-84	sewer line/drainage works Obstruction of services	1000	100
Section-04		1000	100
Section-101	provided by Board.  Connection with water	2000	100
Section-101	works or drains without	2000	100
	written permission.		
	written permission.		
Section-107	Obstruction or	5000	100
occion-10/	molestation in	5000	100
	execution of works.		
	execution of works.		